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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

**BENCH-II**

CP(IB)No.798/KB/2018  
IA(IB)878/KB/2018  
CA(IB)No.904/KB/2018

**Present: Hon'ble Member, Shri M.B. Gosavi (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4<sup>th</sup> OCTOBER, 2018, 10:30 A.M**

Name of the Company		Hiranmaye Energy Ltd. Vs. West Bengal Mineral Development & Trading Corporation Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

For applicant/Corporate debtor:

Mr. Ratnanku Banerjee, Sr. Advocate  
Sristi B. Roy  
Sanjany Saha, Advocates

Sanjany Saha

Jishnu Chowdhury,  
Abhijit Sarkar, Adv for State of W.B.

Sounak Mitra  
Sandip Dasgupta  
Ayan De, Adv for IRP

Ayan De  
4/10/18

Mr. Jishnu Chowdhury  
Mr. Abhijit Sarkar, Adv. Group leader.  
Adv for

Saha  
4/10/18

Govt. of W.B., Dept. of  
Industry, Comm & Enterprise.

1) RISHAV BANERJEE, ADV  
2) Z. HACQUE, ADV  
3) A.R. AWASTHI, ADV

Operational  
Creditors

[Signature]  
4/10/18

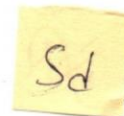
2. 04-10-2018 - CP(IB) No. 798/KB/2018- IA(IB)878/KB/.2018-CA(IB)  
No. 904/KB/2018 – Hiranmaye Energy Ltd. Vs. West Bengal Mineral  
Development & Trading Corporation Ltd.

### ORDER

The Ld. Senior Counsel for the Corporate Debtor, admitted in Insolvency, appeared. The Ld. Counsel for the Financial Creditor also appeared. The Ld. RP appeared. The Ld. Counsel for the Operational Creditor also appeared.

All of them submitted that the matter has been settled after admission and this authority may permit withdrawal of the Petition under Section 12(a)n of the Insolvency and Bankruptcy Code, 2016.

Heard. Reserved for orders.



(MADAN B GOSAVI)  
MEMBER(JUDICIAL)